

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH, BENGALURU**  
*[Through Physical hearing/VC Mode (Hybrid)]*

**ITEM No.20**  
**C.P.(CAA)No.51/BB/2022**

**IN THE MATTER OF:**

M/s. Azim Premji Trustee Company Pvt. Ltd. ... Petitioner

**Order under Section 230-232 of Companies Act, 2013**

**Order delivered on: 05.04.2024**

**CORAM:**

**SH. K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri Saji P. John  
For the ROC/RD : None

**ORDER**

1. Heard the Ld. Counsel appearing for the Petitioner.
2. It is noticed that no response has received from the ROC/RD. Therefore, further 30 days' time is granted to the ROC/RD to file its response. Ld. Counsel for the ROC/RD is directed to attend next date of hearing to explain the above.
3. List the case for final hearing on **21.05.2024**.

**-Sd-**

**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

**-Sd-**

**K. BISWAL**  
**MEMBER (JUDICIAL)**

Shruthi